

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.206
Appeal/25(AHM)2023

Proceedings under Section 252(3) of Co. Act, 2013

IN THE MATTER OF:

Rameshchandra Bechardas Patel
(Patidar Chemical Pvt Ltd)
V/s
Registrar of Companies,Gujarat

.....Applicant

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Ms. Prutha Bhavsar, Advocate
For the RoC :Ms. Rupa Sutar, Deputy RoC

ORDER
(Hybrid Mode)

Learned counsel, Ms. Prutha Bhavsar for the applicant states that she has also filed Vakalatnama along with the advocate on record, Mr. Nachiket D Mehta on 14.06.2024. Let physical copy of the same be filed.

Further, it has been apprised by the applicant that appeal filed before the Hon'ble NCLAT being Appeal No. 176 of 2022 has been remanded back vide order dated 01.04.2024 and Xerox copy of the said order has been filed by way of purshis on 14.05.2024 vide Inward Diary No. 4104.

However, she states that she is not aware whether any steps has been taken by the applicant in that matter for listing before the Bench in the Registry or not.

Registry is directed to list **Appeal No. 90 of 2020** for hearing along with this matter.

Further, the RoC has also filed its revised report today across the Bar, same is taken on record.

Meanwhile, rejoinder to the revised report of the RoC, if any, be filed within two weeks.

Re-list for further consideration on 08.08.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)